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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **O.M.P. (COMM) 342/2021**  
**MBL INFRASTRUCTURES LIMITED** ..... Petitioner  
Through: Ms. Anusuya Salwan, Advocate

versus

**PILE FOUNDATION COMPANY** ..... Respondent  
Through: Mr. Rajiv Ranjan Dwivedi &  
Mr. Vishal, Advocates  
+ **O.M.P. (COMM) 345/2021**  
**MBL INFRASTRUCTURES LIMITED** ..... Petitioner  
Through: Ms. Anusuya Salwan, Advocate

versus

**MS PILE FOUNDATION COMPANY** ..... Respondent  
Through: Mr. Rajiv Ranjan Dwivedi &  
Mr. Vishal, Advocates

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**ORDER**

% **12.01.2022**  
(Video-Conferencing)

1. Ms. Salwan seeks a short adjournment in order to enable her to place on record the compilation of the judgments on which she seeks to place reliance with advance copy to learned Counsel for the opposite side.
2. Learned Counsel for the respondent may also do likewise.



3. Re-notify on 18<sup>th</sup> January, 2022.

**JANUARY 12, 2022**

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**C. HARI SHANKAR, J**



*This is a digitally signed order.*

*The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.*

*The Order is downloaded from the DHC Server on 30/06/2025 at 11:43:21*